



K.J. VINOD

Insolvency Professional

Reg.No: IBBI/1PA-003/IP-N00291/2020-2021/13451

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. BRS ENTERPRISES & TRADING LIMITED

Relevant Particulars		
1.	Name of corporate debtor	M/s. BRS ENTERPRISES & TRADING LIMITED
2.	Date of incorporation of corporate debtor	3 rd March, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U51433TG2011PLC073024
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 2, Beside Nuzen Hair Oil, Police Station Road, IDA, Bollaram, Jinnaram Md Bollaram TG 502325
6.	Date of closure of insolvency resolution process	23 rd June, 2022 [Liquidation ordered by NCLT on 24 th June, 2022]
7.	Liquidation commencement date of corporate debtor	24 th June, 2022 [order received by Liquidator on 08 th July, 2022]
8.	Name and registration number of the insolvency professional acting as liquidator	Mr.K.J.Vinod IBBI/PA-003/ICAI-N-00291/2020-2021/13451
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No.9, 3 rd Floor, Block-A, Trident serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore- 641036.
10.	Address and e-mail to be used for correspondence with the liquidator	Mob: 9789902841 Email: kjvinod05@rediffmail.com
11.	Last date for submission of claims	07 th August, 2022



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Reg.No: IBBI/1PA-003/IP-N00291/2020-2021/13451

Notice is hereby given that the Hon'ble NCLT, Hyderabad Bench has ordered for commencement of Liquidation of M/S BRS Enterprises & Trading Limited on 24th June, 2022.

The stakeholders of M/s BRS Enterprises & Trading Limited, are hereby called upon to submit a proof of their claims on or before **07th August, 2022** to the Liquidator at the address mentioned against item 8-10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

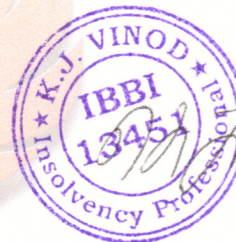
Submission of false or misleading proofs of claim shall attract penalties.

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

Date : 12/07/2022

Place: Coimbatore



K.J.Vinod
Liquidator

(పదేపాల్వర్సీ అండ్ బ్యారెటర్స్ బోర్డు ఆఫ్ ఇండియా
 (ఆఫీసులో ప్రొ-వెన్) రిగ్యులేషన్స్, 2014 యొక్క రిగ్యులేషన్ 12)
 మెటర్స్ ఇంటర్వెన్ ఎంటర్ప్రైజెస్ పి. ప్రైవేట్ లిమిటెడ్ యొక్క
 పాతాదారులు శ్రీ నమోదయిన కొరకు

[illegible]

ಅಧ್ಯಕ್ಷರೇ ಈ ಅಭಿವೃದ್ಧಿಪಡಿಸಿದ ಜನರಾಜ್ಯವನ್ನೇ ಸಾರ್ವಜನಿಕ ಸಂಪತ್ತನ್ನಾಗಿ

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**SCHEDULE II - FORM B
PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. BRS ENTERPRISES & TRADING LIMITED**

RELEVANT PARTICULARS

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9	Address and e-mail of the liquidator, as registered with the Board	Flat No.9, 3rd Floor, Block-A, Trident Serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore - 641036.
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Place : Coimbatore
Date : 12.07.2022

(K.J.Vinod)
Liquidator